

Regularization of Colonies

†3025. DR. PRABHA THAKUR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether thousands of people are residing in several unauthorized colonies in Delhi;
- (b) the number of unauthorized colonies in Delhi that have been regularized by the Government till now; the details thereof; and
- (c) The number of unauthorized colonies in respect of which Government have made plan to regularizing them;
- (d) if so, the criterion thereof and name the colonies; and
- (e) by when Government has planned to regularize them along with the number of such colonies, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) Yes, Sir.

(b) Government of National Capital Territory of Delhi (GNCTD) has informed that no formal orders regularizing unauthorized colonies has been issued by it so far pursuant to the Revised Guidelines of 2007 and Regulations issued by the Delhi Development Authority (DDA) in this regard in 2008.

(c) GNCTD has informed that Resident Welfare Associations (RWAs) of 1639 unauthorized colonies have applied for regularization.

(d) and (e) The Revised Guidelines and Regulations for regularization of unauthorized colonies contain the general principles, procedure, steps to be taken, parameters etc. for regularization. The time schedule for regularization of Unauthorized Colonies has been given in para 5 of Notification dated 24th March, 2008 and Notification dated 16th June, 2008. A time period of twelve months has been provided for formal regularization from the date of issue of provisional certificate. Lt. Governor, Delhi has been empowered to relax the time limit and has extended this period by one year i.e. upto 30.10.2010. Only those colonies fulfilling the provisions of Revised Guidelines and Regulations will be eligible for regularization. The names of the colonies are given in Annexure [See Appendix 219 Annexure No.20].

Financial viability of Kochi Metro

3026. SHRI K.E. ISMAIL:

SHRI M.P. ACHUTHAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether it is a fact that the Union Finance Ministry has pointed out that the proposed Kochi Metro will not be financially viable under the current plan; and

(b) if so, the details thereof and Government's reaction as to the implementation of the project?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) and (b) The project has not yet been approved and the same is under consideration by the Government.

JNNURM in Himachal Pradesh

3027. SHRIMATI VIPLOVE THAKUR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has sanctioned/released amount to the Himachal Pradesh for remodeling and augmentation of water supply scheme in the State capital under Jawaharlal Nehru National Urban Renewal Mission (JNNURM);

(b) if so, the details thereof;

(c) whether State Government has not started the work in spite of getting adequate funds; and

(d) if so, the reasons for this delay and the step taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) and (b) A project titled Rehabilitation of Water Supply Distribution System for Shimla City has been approved under Urban Infrastructure & Governance (UIG) of Jawaharlal Nehru National Urban Renewal Mission(JNNURM) for Rs. 7236.00 lakh with ACA commitment of Rs. 5788.80 lakh. An amount of Rs. 1447.20 lakh has been released.

(c) and (d) Yes, Sir. As per Quarterly Progress Report for December,2009, the delay is due to obtaining of Technical sanction from the Irrigation and Public Health Department of the State Government. The State Government has been requested to expedite project implementation.

Extension of Part IX 'A' to Scheduled Areas in Andhra Pradesh

3028. SHRI PENUMALLI MADHU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the State Government of Andhra Pradesh has submitted a proposal for extension of Part IX 'A' of the Constitution (74th Amendment) to the Scheduled areas so as to set up municipalities in scheduled areas for providing better civic amenities, apart from other things; and